

**केन्द्रीय विद्युत विनियामक आयोग**  
**CENTRAL ELECTRICITY REGULATORY COMMISSION**

6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029  
Phone: 011-23353503; Fax-23753923

**Petition No. 984/GT/2025**

**Date: 24 Apr 2026**

To

Additional General Manager (Commercial) NTPC Limited,  
NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area,  
Lodhi Road, New Delhi- 110003

**Subject: Petition for truing up of tariff for Korba STPS Stage-I&II (2100 MW)  
for the period 1.4.2019 to 31.3.2024.**

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **4.5.2026**:

- a) *Revise the Tariff forms in accordance with order dated 26.3.2026 in Petition no. 323/GT/2014 (remand from APTEL).*
- b) *The Petitioner shall submit information required in terms of the order dated 21.4.2022 in Petition No. 486/GT/2020.*
- c) *Details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*
- d) *Details of decapitalization/assumed deletion corresponding to Add cap items claimed under Regulation 25(2)(a) of the 2019 Tariff Regulations.*
- e) *Furnish additional details with respect to the additional capitalization claimed for the period 2019-24:*

| Head of Work /Equipment | Regulation | Query                                                                                                                                      |
|-------------------------|------------|--------------------------------------------------------------------------------------------------------------------------------------------|
| ESP Modification works  | 26(1)(b)   | 5-year pre and post implementation level of emissions of particulate matter, and the scope of work carried out under ESP modification.     |
| CCTV System             | 26(1)(d)   | Petitioner to provide supporting document for the claim directed by appropriate Indian Government Instrumentality or statutory authorities |
| Boundary wall plant     | 26(1)(d)   |                                                                                                                                            |

- f) *Furnish Auditor certified (with UDIN) Form-J and Form-S*
- g) *A certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind. If otherwise, revised Form-13 without any adjustment*

*(including adjustment for sharing of refinancing benefits) needs to be furnished. Excel copy of the same shall also be furnished.*

- h) Details of the revenue earned from the sale of fly ash (excluding transportation charges if any paid by the Petitioner) along with a copy of accounts, duly certified by the auditor.*
- i) Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*
- j) Basis for the apportionment of Ash transportation charges for Korba Stage-I&II and III.*
- k) Form 15 prescribed at Annexure-I (Part I) of the regulations, in excel form, to be provided linking all the details, duly certified by the auditor. Further, the Petitioner to certify that the claimed details are in line with the regulation and also to certify that the details provided are same as shared with the beneficiaries of the generating station which was uploaded in the website.*
- l) Furnish reconciliation of non-tariff income claimed as per Form-18 with audited accounts and certify that the same has been shared in accordance with regulation 84 of the 2019 tariff regulations.*
- m) Supporting documents to establish extension of life of the plant.*
- n) Details of expenditure incurred on account of special allowance as allowed by the Commission as per Regulation 28(3) of 2019 Tariff Regulations.*

2. The Respondents shall file their replies by **11.5.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.5.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-  
**(Deepak Pandey)**  
Assistant Chief (Law)

**Copy to:**

All Respondents